IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-510/ND/2018

In the matter of:

Mr. Ravi Kant Sharma & Anr.

....PETITIONER

Vs.

MSX Mall (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 25.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

:

For the Respondent/Corporate Debtor:

For the Intervener

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ORDER

Learned authorized representative for the petitioner is present and is willing to withdraw this petition as authorized to him. The representation made by the authorized representative is backed by the authority dated 12.1.2018.

Taking into consideration Rule 8 of Insolvency & Bankruptcy Code, 2016 (Application to Adjudicating Authority) Rules, 2016, the petition is allowed to be withdrawn and the same is dismissed as withdrawn. Let the files be consigned to records.

(R. VÄRADHARAJAN) MEMBER (JUDICIAL)

Surjit 25.1.2018